of a Half-an-Hour discussion I was held up in Bombay. My hon, friend, Mr. Goswami, said that he had sent a note that this question may It is a very important postponed. matter. It is a question involve. ment of the prestige of our country. I therefore request you, Sir to use your good offices so that this Half-an-Hour discussion could be taken up when hon. Members could participate and express their views on such an important question. There is a danger, if the feud goes on, that our country may not be able to cipate in the Moscow Olympics. Therefore, I would again request that Half-an-Hour discussion allowed.

SHRI P. RAMAMURTI (Tamil Nadu): Sir, I too would like to associate myself with the sentiments expressed by the previous speakers because in Hockey India was topmost for long years. But today all sorts of factional politics are going on as a result of which the best players are not selected, and favouritism is going on in a very big way. This has got to be put an end to if India's image in the sports world is to be improved. It is happening not only in Hockey but cricket also. Therefore, the Government must take serious steps because they are financing this Association. They cannot say they have no control over it. Then you can stop financing them and ask them to manage themselves. Then they will come to terms. That is what I would say.

SINGH ANAND JAGJIT SHRI (Punjab): Sir I also associate myself with the sentiments expressed by the speakers. We have been previous taking up their matter repeatedly but sports has become a cosspool of factitionalism and groupism in country. Therefore, a serious effort is necessary on the part of the Government to mend matters, specially when the Government is financing all these associations almost to the full. So, I associate myself with whatever

has been said. Because the hon-Member was absent for no fault of his, it will be good if the Half-an-Hour discussion is allowed on the subject.

REFERENCE TO THE LANGUAGES TO BE USED IN THE ALL-INDIA SERVICE EXAMINATIONS

SHRI ALEXANDER WARJRI (Meghalaya): Mr. Deputy Chairman, Sir, I have been trying to bring a Calling Attention Motion on the question which I am going to raise just now, but it has not been admitted. Therefore, I have to be satisfied with making this special mention only.

This is in connection with the recent recommendations made by the Kothari Report on the UPSC examinations. The Central Government is well aware of the agitations and demonstrations that are going on in the North-Eastern States, especially against the inclusion of language papers in the preliminary as well as the main examination. The paper in each examinataion—preliminary main-carries three hundred marks. A candidate for an all-India service will have to know one of the fourteen or 15 languages mentioned in the Eighth Schedule. A_s we, all know, quite a large number of candidates do not speak or have any knowledge of these languages. The candidates belonging to Nagaland, Meghalaya, Arunchal Pradesh Mizorma, other places will be forced to abandon the idea of appearing in IAS, IPS or any other all-India examination conducted by the UPSC. The young people of the north-eastern region are disappointed because of the attitude of the Prime Minister and the Home Minister. Even the State Governments of the north-eastern areas have appealed to them through resolutions passed by the respective legislative Assemblies against this. The Governors of Assam, Meghalaya, Nagaland and Tripura had made the statement during the Governors' Conference held recently at Delhi regard207

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ing the agitations and demonstrations by the young people in the northeastern hill States against this. And the Prime Minister and the Home Minister simply said that this is only a qualifying examination and that the candidates belonging to these areas will not be adversely effected by this. I do not understand what they mean by qualifying examination. Is the whole IAS/IPS examination a qualifying examination? What do they mean by a qualifying examination when the first paper in both of these sections i.e. the preliminary and the main, are compulsory papers, each carrying 300 marks? If this recommendation of the Kothari Report is put into effect, it would mean to total denial of the right of the young people who do not speak the 14 languages to compete to become the administrators of the country. It means that only those who speak the 14 or 15 languages are Indians and others are not, or at best they are only second class citizens. It means these young people: Either telling you learn one of these 14 or 15 languages or join the rebels and get out of India. May I know what the idea behind this? Is this not a step towards disintegration of the country? The recommendation, if it takes effect, will affect not only the young people who cannot speak or write any of these languages, but will also affect the children of many Civil servants, especially of the Central Government, whose transfer can be from one end of the country to the other, whose language, which may be one of the 15 languages, is not taught in that area. Can, for example, Malayalee young man whose father has been posted at Arunchal Pradesh for the last 25 years compete Malayalam with a Malayalee young man born and brought up in Kerala? I appeal to the Prime Minister the Home Minister to consider problem seriously and to restore the same condition as was there before and to scrap this obnoxious Kothari Report. I earnestly appeal to them

to call a meeting of all the MPs, prespective of the parties to which they belong, belonging to the affected States. And lastly I demand that a stataement be made by the Prime Minister or the Home Minister in this House.

Thank you.

THE BUDGET (RAILWAYS) 1979-80 —GENERAL DISCUSSION—contd.

MR. DEPUTY CHAIRMAN: There is a slight problem regarding the order in which the Members should speak. Some Members were not present yesterday even though their names were there. And the order that we have been following up till now which is also subject to variation as we proceed along, is first the Congress (I), the Congress, the Janata and then the other groups. This is how we proceed, and this is the way I propose to proceed.

SHRI JAGJIT SINGH ANAND (Punjab): No, Sir, I have a strong objection because I gave it in writing on the 5th that I would be the only participant from my group, that I would not be participating on the 6th and that, therefore, I should be transferred to the 7th. Yesterday nobody from us spoke. You want me to be the fourth speaker. That is not fair. Yesterday I could have exercised my right. I would request you and other friends also to accommodate me. I have already made my schedule of work like that.

SHRI BHISHMA NARAIN SINGH (Bihar): There is no question of accommodating, as a matter of fact. This is the way of actually calling the Members from different parties. It was followed yesterday. Therefore, we wanted it to be like that. (Interruptions)

SHRI JAGJIT SINGH ANAND: I have got other engagements also.